

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 12
IA No. 180/JPR/2024
CP No. (IB)- 87/9/JPR/2018
Under Section 9 of IBC, 2016

In the matter of:

Mahendra Kumar

... Operational Creditor/Applicant

Versus

Samtel Glass Ltd.

... Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Jai Prakash Rawat, RP
For the Respondent : Abhishek Anand, Adv.

ORDER

IA No. 180/JPR/2024

The present application filed by the RP. Hon'ble NCLAT has passed an order in the appeal filed by Rajesh Bhalla Member of Suspended Board of Samtel Glass Ltd. (CD) against Mahendra Kumar Sharma & Anr. (Applicant). It is stated in the order that the entire amount having been paid, no purpose shall be served in keeping the appeal pending and continuing the CIRP any further. CIRP is closed. Hon'ble NCLAT has directed to the Appellant (CD) to make payment of Rs. 2 lakhs to the IRP within a period of two weeks from the date of the order by way of bank draft. At the same time RP will hand over all records to the Corporate Debtor. In view of the order passed by Hon'ble NCLAT this application has become infructuous. **IA No. 180/JPR/2024 stands disposed of.** The RP can

Sd/-

Sd/-

move a fresh application for payment of Rs. 2 lakhs as directed by Hon'ble NCLAT.

Sd-

(Rajeev Mehrotra)
Technical Member

Sd-

(Deep' Chandra Joshi)
Judicial Member

April 17, 2024